

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA Nos. 1405 & 823 of 2019 in**  
**DFR No. 507 of 2019**

**Dated : 1<sup>st</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Transmission Co. Ltd. .... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sudhanshu S. Choudhari  
Mr. Yogesh S. Kolte  
Ms. Surabhi Guleria  
Mr. Mahesh Shinde

Counsel for the Respondent(s) :

**ORDER**

**IA No. 1405 of 2019**

*(Application for condonation of delay in refiling appeal)*

For the reasons set out in the application, delay of 130 days in refiling the appeal is condoned.

Application is disposed of.

**DFR NO. 507 OF 2019**

Issue notice to the respondents in IA for condonation of delay and main appeal. Dasti, in addition, is also permitted.

List the matter on **03.09.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/js*

**(Justice Manjula Chellur)**  
**Chairperson**